

No.HCLC 61/2018

High Court of Karnataka,  
Bengaluru-560 001,  
Dated: 06.08.2020.

**NOTICE**

It is hereby informed to all the Party-in-persons appearing before the Hon'ble High Court of Karnataka that the **“The High Court of Karnataka (Conduct of Proceedings by Party-in-Person) Rules, 2018** are framed and published in the official Gazette dated 25.06.2020 and the said Rules are in force from the date of its publication. It is further informed that in order to regulate the Practice and Procedure for conduct of proceedings by Party-in-Persons, Hon'ble the Chief Justice has constituted a two members committee consisting of Registrar (Vigilance) and Registrar (Judicial) for the present, to scrutinize the matter/proceedings filed by Party-in-persons, vide Notification dated 06.08.2020. A copy of the Party-in-Persons Rules, 2018 is appended to this notice.

BY ORDER OF HON'BLE  
THE CHIEF JUSTICE

Sd/-

(RAJENDRA BADAMIKAR)  
REGISTRAR GENERAL